

IN THE COURT OF ACMM-EAST KKD DELHI
FIR No: 24375/2020
PS New Ashok Nagar
State Vs Unknown
23.10.2020

Application for releasing E-rickshaw bearing Registration No. DL 9ER 7437 on superdari moved by the applicant Sh. Sanjay Sharma.

Present: Ld. Substitute APP for the State.

Sh. Sameer Kumar Sinha, ld. Counsel for applicant

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.50,000/- (Rs. Fifty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed panchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial

as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant.

It is stated in the reply filed by the IO that motor engine, battery and three wheels of the vehicle in question were found missing when the same was found by the police officials lying on the road.

Application is disposed off accordingly.

Copy be given dasti to ld. counsel and be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

**DINESH
KUMAR**

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(DINESH KUMAR)
ACMM (EAST)/KKD/23.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

Ankit Kumar vs. State

23.10.2020

An application for calling the Status report received on the E-mail ID of the court. This application has been taken up today through physical conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant despite repeated calls.

Perusal of the record shows that even on previous dates, none had appeared for the applicant. It appears that applicant is not interested in pursuing the application. Hence, this application is dismissed in default of non-prosecution.

Record be tagged with the challan.

Order be uploaded on server.

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(DINESH KUMAR)
ACMM (EAST)/KKD/23.10.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

State vs. Dinesh Singh
FIR no. 337/2011
PS New Ashok Nagar

23.10.2020

An application for release of original DL received on the E-mail ID of the court. This application has been taken up today through physical conferencing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Ld. APP for the State.

None for the applicant despite repeated calls.

Perusal of the record shows that even on previous dates, none had appeared for the applicant. It appears that applicant is not interested in pursuing the application. Hence, this application is dismissed in default of non-prosecution.

Record be tagged with the challan.

Order be uploaded on server.

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(DINESH KUMAR)
ACMM (EAST)/KKD/23.10.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR no. 114/2020
PS Preet Vihar
State vs. Sanjeev & Ors.

Application for filing fresh address of the accused and to file fresh surety bond. The present matter has been taken up today through Physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 as well as Order no. 5357-5377/JUDL.BR./East/KKD/ Delhi dated 28.09.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

23.10.2020

Present : Ld. APP for the State.

Sh. Sanjeev Kumar Shukla, Id. Counsel for the accused Sanjeev Kumar along with accused Sanjeev Kumar.

Ld. Counsel has filed the present application. The accused submits that he has changed his residential address and he has mentioned his fresh address in the application. The charge sheet is yet to be filed. Therefore, copy of the application be given to the IO through Naib Court.

Accused also wants to furnish a fresh surety bond. Previous surety Girish Rawat is also present.

Fresh surety Prakash Chand is also present. Bonds furnished and accepted. RC of the vehicle of the surety be kept on record. Robkar be issued.

: 2 :

Previous surety Girish Rawat stands discharged. Endorsement if any stands canceled. Document of surety be returned to the rightful claimant. Application stands disposed of.

Copy of this order be given dasti.

Proceedings be tagged with the challan as and when filed.

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(DINESH KUMAR)
ACMM (EAST)/KKD/23.10.2020